



CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

Hearing by Video Conferencing O.A. No.060/00918/2020

Chandigarh, this the 25th of November, 2020

HON'BLE MRS.AJANTA DAYALAN, MEMBER (A)

Geeta Rani w/o late Sh. Satish Kumar, residence of House No.3377, Sector 32, Chandigarh.

....Applicant

(BY: Mr. Suvir Sidhu, Advocate)

Versus

- Union of India through the Principal Secretary, Department of Higher Education, Sector 32, Chandigarh.
- 2. Director State Council of Educational Research & Training, Sector 32, UT Chandigarh.
- 3. Accountant General, Punjab, Sector 17, Chandigarh.

... .Respondents

ORDER(Oral)

AJANTA DAYALAN, MEMBER (A):

- 1. Heard the learned counsel for the applicant.
- 2. He states that even though the applicant has retired in January 2020 after rendering more than 36 years of service, her retirement benefits are yet to be paid. He also states that the Principal Accountant General (A&E), Punjab & U.T., Chandigarh, has already sent the papers to Central Pension Accounting Office, New

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Delhi vide letter dated 10.9.2020(Annexure A-3)

authorizing the dues therein. However, the payment

of the retrial benefits is yet to be made to the

applicant.

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3. Issue notice to the respondents.

4. Shri Arvind Moudgil, Advocate, appears and accepts

notice on behalf of respondents no.1 & 2.

5. Counsel for the applicant states at the bar that the

applicant will be satisfied if directions are issued to the

respondents to ensure expeditious payment of her

retiral dues.

6. In view of the limited prayer of the counsel for the

applicant, I direct the respondents to settle the retiral

dues of the applicant expeditiously and in any case

within a period of two months from the date of receipt

of certified copy of this OA.

7. OA is disposed of in the above terms, with liberty to

the applicant to move fresh OA in case so required.

(AJANTA DAAYALAN)

Member (A)

Dated: 25.11.2020

'KKS